

**ASSESSMENT OF UNITS TO BE AWARDED FOR DISPOSAL OF CASES BY THE  
OFFICERS OF WEST BENGAL HIGHER JUDICIAL SERVICE.  
PRESCRIBED UNITS OF ASSESSMENT STANDARD FOR PREPARATION OF A.  
C. R. FOR THE MEMBERS OF W.B.H.J.S.**

Sl. No.	Category of cases	Approved Units
1.	Sessions Trial / Trial of offences under Prevention of Corruption Act / Trial of offences under Prevention of Atrocities on (SC/ST) Act / Trial of offences under NDPS Act	
A.	Cases disposed of u/s 235 Cr.P.C.	10
(i)	No. of witnesses more than 10 examined/cross examined	6
(ii)	No. of witnesses 10 examined/cross examined	5
(iii)	No. of witnesses 8 examined/cross examined	4
(iv)	No. of witnesses 6 examined/cross examined	3
(v)	No. of witnesses 4 examined/cross examined	2
(vi)	No. of witnesses 2 examined/cross examined	1
(vii)	Examine of each accused u/s 313 Cr. P.C.	1
B.	Cases disposed of u/s 232 Cr.P.C.	3
C.	Cases discharged of u/s 227 Cr.P.C accused	1
D.	Cases accused charged of u/s 228 Cr.P.C	1
2.	Civil Appeal(Contested)	8
3.	Civil Misc. Appeal	
(a)	Misc Appeal from Cases under section 104(1), {order 43r (1)}of C.P.C.	2
(b)	Misc Appeal from other Misc Judicial cases	3
4.	Civil Appeal/Civil Misc Appeal (e.g. uncontested/ex-parte/ compromise)	1/2
5.	Criminal Appeal	8

6.	Criminal Reference/Revision	2
7.	Reference u/s 18 of L.A.Act (Contested)	6
8.	Reference u/s 30/30(i) L.A. Act	
	Contested	3
	Uncontested	1
9.	Matrimonial Suit under Hindu Marriage Act, Spl. Marriage Act etc.	
A.	Contested	10
(i)	No. of witnesses more than 10 examined/cross examined	6
(ii)	No. of witnesses 10 examined/cross examined	5
(iii)	No. of witnesses 8 examined/cross examined	4
(iv)	No. of witnesses 6 examined/cross examined	3
(v)	No. of witnesses 4 examined/cross examined	2
(vi)	No. of witnesses 2 examined/cross examined	1
B.	Uncontested	1
10.	E.C. Act Cases	2
11.	Interlocutory Application	
(a)	Under order 40 C.P.C.	1
(b)	Under order 39 C.P.C.	1
(c)	Any other application except Adjournment application	1/2
12.	Civil Suit/ Counter Claim	
A.	Contested	10
(i)	No. of witnesses more than 10 examined/cross examined	6
(ii)	No. of witnesses 10 examined/cross examined	5
(iii)	No. of witnesses 8 examined/cross examined	4
(iv)	No. of witnesses 6 examined/cross examined	3
(v)	No. of witnesses 4 examined/cross examined	2
(vi)	No. of witnesses examined/cross examined	1
B.	Uncontested. (e.g. ex-parte or compromise)	1

13.	Money Suit	
A	Contested	3
B	uncontested	1
14.	Arbitration Case	
A	Contested	2
B	Uncontested	1
15.	Civil Misc. Case.	
A.	Misc. Cases of original nature where evidence is recorded.	8
B.	Other Misc. Cases	2
16.	Criminal Application including bail application u/s 438,439 Cr.P.C.	¼
17.	Civil Review/Revision	2
18.	<u>Motor Accident claim cases</u>	
A.	U /s.140 M.V.Act.	1
B.	U /s.166 M.V.Act.	3
C.	163 A M.V. Act	2
19.	Insolvency Cases	2
20.	Cases under Guardian and Wards Act.	
A.	Contested	2
B.	Uncontested	½
21.	Cases relating to succession certificates.	1
22.	Election Petition.	3
*23.	Probate and Letters of Administration(contested).	4
24.	Non-contentious application for Probate/Succession Certificate.	½
25.	<u>Small Cause Suit.</u>	
A.	Contested.	1
B.	Uncontested.(e.g. ex-parte/compromise)	½
26.	Civil Misc. Judicial Cases under Section 24 C.P.C / Section 10 of City Civil Courts Act.	
A.	Contested	1.5
B.	Uncontested	½
27.	Cases u/or. 21rule, 30, 97, 98 to 101 C.P.C. and Section 47 C.P.C.	
A.	Contested.	10
(i)	No. of witnesses more than 10 examined/cross examined	6
(ii)	No. of witnesses 10 examined/cross examined	5
(iii)	No. of witnesses 8 examined/cross examined	4
(iv)	No. of witnesses 6 examined/cross examined	3
(v)	No. of witnesses 4 examined/cross examined	2

\*Item No. 23, viz., Probate and Letters of Administration (Contested), stands merged with Item No. 12, viz., Civil Suit/Counter Claim

(vi)	No. of witnesses 2 examined/cross examined	1
B.	Uncontested	1/2
28.	Application in Forma Pauperis	
(a)	Contested	1
(b)	Uncontested	1/4
29.	Cases under I.P.C. and other Major Acts except I.E. Act	
(a)	Contested	3
(b)	Uncontested	1
30.	Inspection of Jail, per visit/ per jail	1
31.	Inspection of own Court (Casual inspection)	1
32.	Inspection of subordinate Court in from M(7)and M(31)	4
33.	Departmental Enquiry	4
34.	Bail Application u/s 437 Cr.P.C. during investigation	1/10
35.	Electricity Act	
(a)	Case u/s 135(1) Electricity Act	2
(b)	Cases compounded under Electricity Act	1
(c)	Cases u/s 136 Electricity Act	3
36.	Any other Cases not provided for	
(a)	Contested	1
(b)	Uncontested	1/2
37.	Administrative Work	20 P.A.
38.	Cases disposed of through Lok Adalat.	1/4 unit per case
39.	For attending and /or organising Legal Aid Camps/ Mediation/ Legal Awareness Camps for participating in any such Programmes	1 unit per Programme

**APPROVED GRADE****GRADE****REMARKS**

Below 70 units.

**Poor**

70-79 units.

**Inadequate**80-99 units.  
4 units per day.**Adequate**100-119 units.  
5 units per day**Contested Cases****Good. 3 + 4 (Civl.+Crl.) = 7 Cases**120-140 units.  
6 units per day**Very Good 4+5(Civl.+Crl.)= 9 Cases**Minimum 150 units.  
7 units per day**Outstanding 6+6(Civl.+Crl.)= 12 Cases**

**REMARK**

1. It is resolved that the above units and assessment may be relaxed by the High Court in consideration of work load and other relevant factors, if it is brought to the notice of High Court.
2. It is also resolved that for securing the required units as mentioned above, the officers holding the post of Additional District and Sessions Judge, Judge, City Civil & Sessions Court and Addl. District and Sessions Judge holding the additional charge of E.C. Court and Court under NDPS Act and Special Court be directed to dispose of at least six contested civil and criminal cases which are pending before him.
3. It is further resolved that this modified assessment shall come into force with effect from the date of notification.  
  
It is also resolved that all members of West Bengal Higher Judicial Service be informed about the units and the Grade for their guidance.
4. It is resolved that disposal of cases through Lok Adalat, Old Cases for more than seven years and Senior Citizens' cases should be mentioned by the Judicial Officers in their disposal chart. The Zonal Judges, while assessing the performance of the Judicial Officer for disposal of the Lok Adalat Cases, Old Cases more than seven years and Senior Citizens' cases should give due regard while making his assessment.

**ASSESSMENT OF UNITS TO BE AWARDED FOR DISPOSAL OF CASES BY CIVIL JUDGE (SENIOR DIVISION) CUM ASSISTANT SESSIONS JUDGES**

Sl. no.	Category of cases	Approved Units
1.	Civil Suit/Counter Claim.	
A.	Contested	10
(i)	No. of witnesses more than 10 examined/cross examined	6
(ii)	No. of witnesses 10 examined/cross examined	5
(iii)	No. of witnesses 8 examined/cross examined	4
(iv)	No. of witnesses 6 examined/cross examined	3
(v)	No. of witnesses 4 examined/cross examined	2
(vi)	No. of witnesses 2 examined/cross examined	1
B. (i)	Ex-parte	
(ii)	Compromise	
(iii)	Dismissed for default	
(iv)	Uncontested(e.g. ex-parte or compromise)	1
2.	Money Suit	
A	Contested	3
B.	Uncontested/ex-parte	$\frac{1}{2}$
3.	Arbitration Cases	
A	Contested	2
B.	Uncontested	$\frac{1}{2}$
4.	Cases relating to succession certificate & Probate	2
5.	Civil Miscellaneous Judicial Cases	
(a)	Contested	
(b)	Uncontested	
(c)	Misc cases of original nature where evidence is recorded for disposal.	8
(d)	Other Misc Cases	2
6.	Execution Petition	$\frac{1}{2}$
7.	Cases under order 21r,30, 97, 98, 99 to 101 C.P.C. & Section 47 C.P.C	
A.	Contested	10
(i)	No. of witnesses more than 10 examined/cross examined	6
(ii)	No. of witnesses 10 examined/cross examined	5
(iii)	No. of witnesses 8 examined/cross examined	4
(iv)	No. of witnesses 6 examined/cross examined	3
(v)	No. of witnesses 4 examined/cross examined	2
(vi)	No. of witnesses 2 examined/cross examined	1
B.	Uncontested	$\frac{1}{2}$
8.	Pauper Application	
(A)	Contested	1
(B)	Uncontested	$\frac{1}{2}$

9.	Interlocutory Application	
(A)	U/s 17(2a)(b)/7 W.B.P.T. Act	
(i)	Contested	2
(ii)	Uncontested	1
(B)	Under Order 40 (i) C.P.C.	1
(C)	Under Order 39 C.P.C.,	
(i)	Contested	2
(ii)	Uncontested	½
(D)	Any other application (excepting adjournment applications)	1/2
10.	Small Causes Suits	
(a)	Contested	2
(b)	Uncontested (ex-parte or compromise)	½
11.	Civil Appeal	
(a)	Contested	6
(b)	Ex-parte/disposed on merit	1
(c)	Dismissed for default	Nil
12.	Civil Misc. Appeal	
(i)	Contested	3
(ii)	Uncontested	1
13.	Appeals arising out of orders 38,39(1) & 40 C.P.C.	2
14.	Civil Misc. Case	1
15.	Any other case not provided for	
(i)	Contested	1
(ii)	Uncontested	½
16.	Sessions Trial	
A.	Cases disposed of u/s 235 Cr.P.C.	10
(i)	No. of witnesses more than 10 examined/cross examined	6
(ii)	No. of witnesses more than 7 to 10 examined/cross examined	
(iii)	In all other cases	
(iv)	No. of witnesses 10 examined/cross examined	5
(v)	No. of witnesses 8 examined/cross examined	4
(vi)	No. of witnesses 6 examined/cross examined	3
(vii)	No. of witnesses 4 examined/cross examined	2
(viii)	No. of witnesses 2 examined/cross examined	1
(ix)	Examine of each accused u/s 313 Cr.P.C.	1
B.	Cases disposed of u/s 232 Cr.P.C.	3
C.	Cases discharged u/s 227 Cr.P.C accused	1
D.	Cases transferred u/s 228 Cr.P.C	
E.	Cases accused charged u/s 228 Cr.P.C	1
17.	Annual Inspection of own Court	6
18.	Departmental Enquiry	4
19.	For attending and /or organising Legal Aid Camps/ Mediation/ Legal Awareness Camps for participating in any such Programmes Departmental Enquiry	1 unit per Programme

**ASSESSMENT OF UNITS TO BE AWARDED FOR DISPOSAL OF CASES BY THE CIVIL JUDGE (JUNIOR DIVISION).**

Sl. No.	Category of cases	Approved Units
1.	Civil Suit/ Counter Claim.	
A.	Contested	
(i)	No. of witnesses more than 10 examined/cross examined	10 6
(ii)	No. of witnesses 10 examined/cross examined	5
(iii)	No. of witnesses 8 examined/cross examined	4
(iv)	No. of witnesses 6 examined/cross examined	3
(v)	No. of witnesses 4 examined/cross examined	2
(vi)	No. of witnesses 2 examined/cross examined	1
B. (i)	Ex-parte	
(ii)	Compromise	
(iii)	Dismissed for default	
(iv)	Uncontested(e.g. ex-parte or compromise)	1
2.	Money Suit	
A	Contested	
B.	Uncontested/ex-parte	3 $\frac{1}{2}$
3.	Arbitration Cases	
A	Contested	
B.	Uncontested	2 $\frac{1}{2}$
4.	Cases relating to succession certificate & Probate	2
5.	Civil Miscellaneous Judicial Cases	
(a)	Contested	
(b)	Uncontested	
(c)	Misc. cases of original nature where evidence is recorded viz. Preemption u/s 8 L.R. Act./ Election disputes under W.B. Panchayet Act	8
(d)	Other Misc Cases	2
6.	Execution Petitions	$\frac{1}{2}$
7.	Cases under Order 21r, 90, 97,98, 99 to 101 & Section 47 C.P.C.	
A.	Contested	
(i)	No. of witnesses more than 10 examined/cross examined	10 6
(ii)	No. of witnesses 10 examined/cross examined	5
(iii)	No. of witnesses 8 examined/cross examined	4
(iv)	No. of witnesses 6 examined/cross examined	3
(v)	No. of witnesses 4 examined/cross examined	2
(vi)	No. of witnesses 2 examined/cross examined	1
B.	Uncontested	$\frac{1}{2}$
8.	Pauper Application	
(A)	Contested	
(B)	Uncontested	1 $\frac{1}{2}$

9.	Interlocutory Application	
(A)	U/s 17/7 W.B.P.T. Act	
(i)	Contested	2
(ii)	Uncontested	1
(B)	Under Order 40 C.P.C.	1
(C)	Under Order 39 C.P.C.,	
(i)	Contested	2
(ii)	Uncontested	1/2
(D)	Any other application (excepting adjournment applications)	1/2
10.	Small Causes Suits	
(a)	Contested	2
(b)	Uncontested(ex-parte or compromise)	1/2
11.	Civil Misc. Case	1
12.	Any other case not provided for	
(i)	Contested	1
(ii)	Uncontested	1/2
13.	Annual Inspection of own Court	6
14.	Departmental Enquiry	4
15.	For attending and /or organising Legal Aid Camps/ Mediation/ Legal Awareness Camps for participating in any such Programmes Departmental Enquiry Departmental Enquiry	1 unit per Programme

From the prescribed units, the following units are found applicable in case of officers in the rank of Chief judicial Magistrate, Additional Chief Judicial Magistrate, Sub divisional Judicial Magistrate and Judicial Magistrate including Chief Metropolitan Magistrate and Sr. Municipal Magistrate:

		Approved Units
1.	Cases under IPC and other major acts	
(i)	Contested	4
(ii)	Compounded	nil
2.	Private Complains (Summons cases)	
(a)	Order u/s 203/204 Cr.Pc.	$\frac{1}{2}$
(b)	Contested after full trial	3
(c)	Compounding of offences	$\frac{1}{4}$
3.	Private Complains(Warrant cases)	
(a)	Order u/s 203/204 Cr.Pc.	$\frac{1}{2}$
(b)	Order u/s 245 Cr.Pc.	1
(c)	Contested after full trial	4
(d)	Uncontested/ Compromise	$\frac{1}{4}$
4.	Petitions u/s 125 Cr.Pc.	
(i)	Contested	3
(ii)	Uncontested	1
5.	Petty cases under Police Act etc.	
(i)	Contested	1
(ii)	Uncontested	$\frac{1}{4}$
6.	Summary Trial(whether contested or not)	1
7.	Bail applications u/s 437 Cr.Pc. during investigation	$\frac{1}{4}$
8.	Any other cases not provided for	
(i)	Contested	1
(ii)	Uncontested	Nil
9.	Annual Inspection of own Court	6
10.	Inspection of Jail, per visit/ per jail	1
11.	Departmental Enquiry	4
12.	T.I. Parade	2
13.	Recording of	
(a)	Confessional statement u/s 164	2
(b)	Statement of witness u/s 164	1
(c)	Statement of accused u/s 313 Cr.pc.	1
14.	For attending and /or organising Legal Aid Camps/ Mediation/ Legal Awareness Camps for participating in any such Programmes Departmental Enquiry Departmental Enquiry	1 unit per Programme

For Civil Judge (Senior Divn.)

Taking 20 days on average as available working days for a month and Keeping in view the number of pending suits and cases, the disposal shown below may be considered as minimum work to be performed by each officer in addition to administrative work and casual inspection and that minimum work may be assessed as 'adequate':

**Approved Unit**

Title Suit	4 X 10	=40 units.
Money Suit	1 X 3	= 3 units.
Appeal	2 X 8	=16 units.
Misc. Appeal	2 X 3	= 6 units
Ex-parte	8 X 1	= 8 units.
Interlocutory (Contested)	4 X 2	= 8 units.
Civil Misc. Case	4 X 1	= 4 units.
Civil Misc. Judl. Case	2 X 1	= 2 units.
Sessions Case (Minimum)	1 X 13	= 13 units.
		<hr style="width: 20%; margin: auto;"/> 100 Units

Due to variation of disposal made by officers of the above rank and units earned thereby the following gradation may be made:

Below 100 units that is, below 5 units / day	– Inadequate
100 units to 110 units, that is 5 units and above / day	– Adequate.
111 units to 125 units, that is 5.6 units and above / day	– Good.
126 units to 140 units, that is 6.3 units and above / day	– Very Good.
Above 140 units that is, 7.1 units / per day	– Outstanding.

There is Stenographer attached to each court.

**For Civil Judge (Junior Division)**

**Approved Unit**

Title Suit	<b>5 X 10</b>	<b>=50 units.</b>
Money Suit	<b>2 X 3</b>	<b>= 6 units.</b>
Misc. Case/Civil	<b>6X1</b>	<b>= 6 units.</b>
Misc. Judl. Case. (Misc. Case u/s 8 LR Act.)	<b>1 X 8</b>	<b>= 8 units</b>
Ex-parte (T.S. & M.S.)	<b>8 X 1</b>	<b>= 8 units.</b>
Interlocutory	<b>10 X 2</b>	<b>= 20 units.</b>

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98 units.

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Below 98 units i.e. below 4.9 units / day	– Inadequate.
98 to 110 units i.e. 4.9 units and above / day	– Adequate.
111 to 125 units i.e. 5.6 units and above / day	– Good
126 to 140 units i.e. 6.3 and above / day	– Very Good.
Above 140 units i.e. 7 and above / day	– Outstanding.

There is no Stenographer.

For Judicial Magistrates

The Judicial Magistrates, beside disposing of cases, are required to attend T.I. Parade and to record statements under Section 164 Cr. P.C. and sometime they also take up Police File and Keeping these facts into consideration and taking average working day 20 (twenty) in a month, the following disposal may be assessed as 'Adequate' for the Judicial Magistrates:-

	<b>Approved Unit</b>
Cases under I.P.C. and Other Major Acts. (Contested)	$6 \times 4 = 24$ Units
(Uncontested)	$4 \times \frac{1}{4} = 1$ unit.
Private Complaint (Summons Cases) (Contested)	$2 \times 3 = 6$ units
Private Complaint (Warrant procedure) (Contested)	$1 \times 4 = 4$ units
(Uncontested/Compromise)	$4 \times \frac{1}{4} = 1$ unit
Discharged	$2 \times 1 = 2$ units
Dismissed u/s. 203.	$4 \times \frac{1}{2} = 2$ units
Maintenance Case (Contested)	$4 \times 3 = 12$ units
(Uncontested)	$2 \times 1 = 2$ units
313 Cr.P.C	<u><math>10 \times 1 = 10</math> units</u>
	<u>64 units</u>

The Judicial Magistrates are to dispose of petty cases, uncontested G.R. and complaint cases and also to take up Police File occasionally and hence 64 units may be earned on an average in a month and hence 64 units may be considered as 'Adequate' disposal and due to variation of disposals made by Officers the following gradation may be made:-

Below 64 units i.e. below 3.2 units/day-Inadequate.

64 units to 74 units i.e. 3.2 units and above/day- Adequate. 13 contested cases.

75 units to 84 units i.e. 3.75 and above/day-Good. 15 contested cases.

85 units and above i.e. 4.25 and above/day-Very Good. 18 contested cases.

#### For Additional Chief Judicial Magistrate

The Officers in the rank of Sub-Divisional Judicial Magistrate are to take up Police File regularly at 2.00 p.m. and they have also other administrative work relating to cash and other investigation matters and considering these points, the following disposal may be considered 'Adequate' for them :-

	Approved Unit
Cases under I.P.C. and Other Major Acts. (Contested)	3x4=12 units.
(Uncontested)	2x1=2 units.
Private Complaint (Summons Case) (Contested)	2x4=8 units.
Private Complaint (Warrant Procedures) (Contested)	2x4=8 units.
Uncontested/Compromise	4x1/4=1 unit.
Maintenance Case (Contested)	1x3=3 units.
(Uncontested)	2x1=2 units.
Bail Applications (on average 7/8 applications per day)	200x1/4=50 units.
313 Cr.pc.	4x1=4 units. <u>=90 units.</u>

- Below 90 units that is below 4.5 units/day -Inadequate.
- 90 units to 95 units that is 4.5 units and above -Adequate. 8 Contested Cases.
- 96 units to 100 units that is 4.6units/day -Good. 10 Contested Cases.
- 101 units and above that is 5 units and above per day - Very Good. 12 Contested Cases.

For Chief Judicial Magistrate and Additional Chief Judicial Magistrate.

The Chief Judicial Magistrate in general and the Additional Chief Judicial Magistrate in some places and in absence of Chief Judicial Magistrate, at headquarter perform different administrative work and their court is, also, filing court for petitions u/s. 125 Cr.P.C. and private complaint/official complaint and considering these points, the units suggested for the Magistrates may be adopted for assessment of performance of both Chief Judicial Magistrate and Addl. Chief Judicial Magistrate.

The above yardsticks can be applied in case of the officers having adequate number of pending cases in the file and there may be instances both in the case of Civil Judge and in the case of Judicial Magistrate where there may not be adequate number of cases for disposal and to earn units as stated above and in those cases the District Judge concerned may be permitted to give his comment after taking report from the concerned Officer about the state of file he has handled for a quarter and the District Judge should mention the number of pending cases while giving his comments.

**The following points may also be taken into consideration:**

1. The performance of a Civil Judge (Sr. Divn.) may be assessed 'Good' provided he has disposed of 3 Suits and 1 Appeal on average in a month and also secured the requisite proposed units, that is 5.6 units/ day and for the "Very Good" performance of such Officer is to dispose of at least 4 Suits and 1 Appeal on average in a month and also to secure the proposed 6.3 units per day. Similarly for the outstanding performance, such Officer is to disposed of at least 5 Suits and appeal on average in a month and also secure the proposed 7.1 units per day.

2. In case of a Civil Judge (Jr. Divn.), his performance may be assessed 'Good' provided he disposed of at least four suits on average in a month and also secures the proposed requisite units 5.6 units/day and for 'Very Good' performance such Officer should dispose of at least 5 suits on average in a month and also secures the proposed 6.3 units/day. Similarly, for outstanding performances such officer should dispose of at least 6 suits on an average in a month and also secure the proposed 7 units/day.
3. In the case the Trial Courts of the District do not find adequate number of cases for disposal to achieve the required units for gradation or to assess their performance, the fact of inadequate number of files of the concerned court should be brought to the notice of the District Judge for taking action by way of transfer of the cases to the same Court.
4. Some contest should not be counted as contested. If detected, 6 units per case will be deducted and Officer will be visited with adverse remarks.
5. Attempts should be made to dispose of all types of matters.
6. Officer graded ('Very Good'), 'Uniformly' or 'Frequently' and 'Outstanding', may be considered for good posting out of turn.
7. Copies of units of assessment be served upon the members of the Judicial Services.
8. Nothing stated above will take away or abridge the power of the High Court to relax the above assessment in particular deserving cases.
- \*\*9. An officer joining or taking over charge of a Court having employed less than 30 working days in a quarter and is unable to secure or achieve the required units for gradation will not be visited with adverse remarks as regards quantity of work for the said quarter, but if he is able to secure the require units in spite of employing less than 30 working days, he will be graded according to the prescribed norms.

\*\*10. If the principal types of cases pending in any of the courts are less than 50% per centum of the prescribed number of cases, and if the officer presiding over any such Court is unable to earn the required units for gradation due to lack of pendency of cases he will not be visited with adverse remarks as regards quantity of work at the time of gradation or assessment of his performance in the ACR if the officer concerned, through the District Judge, submits a report regarding the number of pendency of cases and the District Judge concerned shall forward such report with his comments on the matter to the Hon'ble Court. The Registrar concerned, at the time of assessment of performance of the Judicial Officer concerned shall draw the attention of the Hon'ble Judge-in-Charge of the district to the said report and the comments of the District Judge.

\*\*\*11. Analogous suits disposed of by a common judgement has to be treated as one disposal of suit.

\*\*\*12. If Civil suit and counter claim are tried together and disposed of by a common judgement, no unit can be claimed separately for the counter claim.

\*\* As per resolution of the Full Court Meeting dated 22.02.2013 under item no. 4.